lopment Corporation of India for the period ending the 31st March, 1960, together with the Auditor's Report thereon. [Placed in Library. *See* No. LT-2643/61.]

THE FOREIGN EXCHANGE REGULATION (AMENDMENT) RULES, 1960

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI) : Sir, I beg to lay on the Table, under subsection (3) of section 27 of the Foreign Exchange Regulation Act, 1947, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 785, dated the 6th July, 1960, publishing the Foreign Exchange Regulation (Amendment) Rules, 1960. [Placed in Library. See No. LT-2324/60.]

THE LOK SAHAYAK SENA (AMENDMENT) Rules, 1960

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, I beg to lay on the Table, under subsection (3) of section 11 of the Lok Sahayak Sena Act, 1956, a copy of the Ministry of Defence Notification S.R.O. No. 406, dated the 16th November, 1960, publishing the Lok Sahayak Sena (Amendment) Rules, 1960. [Placed in Library. See No. LT-2539/60.]

AMENDMENTS IN THE INDIAN ELECTRICITY Rules, 1956

THE DEPUTY MINISTER OF IRRI-GATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table, under subsection (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power publishing certain amendments in the Indian Electricity Rules, 1956: —

(i) Notification G.S.R. No. 422, dated the 7th April, 1960. (ii) Notification G.S.R. No. 9'91, dated the 10th August, 1960. [Placed in Library. *See* No. LT-2418/60 for (i) and (ii).]

NOTIFICATIONS UNDER THE STANDARDS OF WEIGHTS AND MEASURES ACT, 1956

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI Sm-HA): Sir, on behalf of Shri Satish. Chandra I beg to lay on the Table, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956, a copy each of the following Notifications of the Ministry of Commerce and Industry: —

 (i) Notification S.O. No. 2760, dated the 11th November, 1960, publishing the Standards of Weights and Measures (Conversion of Standard Weights) Rules, 1960. [Placed in Library. See No. LT-2533/60.]

(ii) Notification S.O. No. 2874, dated the 25th November, 1960, publishing the Standards of Weights and Measures (Conversion of Land Areas) Rules, 1960. [Placed in Library. *See* No. LT-2555/60.]

Amendments in the Delhi Sales Tax Rules, 1951

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT) : Sir, I beg to lay on the Table, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, a copy of Notification No. F. 3(42)|60-Fin(E) dated the 6th September, 1960, publishing further amendments in the Delhi Sales Tax Rules, 1951, issued by the Delhi Administration. [Placed in Library. *See* No. LT-2474/60.]

THE RICE-MILLING INDUSTRY (RE-GULATION AND LICENSING) SECOND AMENDMENT RULES, 1960

SHRI R. M. HAJARNAVIS: Sir, on behalf of Shri M. V. Krishnappa, I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 1028, dated the 29th August, 1960, publishing the Rice-Milling Industry (Regulation and Licensing) Second Amendment Rules, 1960. [Placed in Library. *See* No. LT~ 2484/60]